

[Translation]

Project Development Industry Limited

171. SHRI RAGHUVANSH PRASAD SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether there is any proposal to shift the Project and Development Industry Limited, Sindri to NOIDA and Baroda; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) and (b) Presently, there is no proposal to shift Projects & Development India Ltd. from Sindri to NOIDA and Baroda. Government of India while approving the rehabilitation scheme of PDIL in April '97 considered it essential to keep the Head Office of PDIL at NOIDA while maintaining the registered office, E&C Division, Catalyst and R&D Division at Sindri.

[English]

Acquisition of Land in National Capital

172. SHRI KISHAN SINGH SANGWAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Union Government propose to acquire lands in National Capital Region for easing the habitation problem in Delhi;

(b) if so, the notification issued to this effect by the States;

(c) whether the Union Government have ensure that farmers are paid compensations for their lands at the prevailing market value;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) and (b) The NCR Planning Board has notified the Regional Plan 2001 for NCR on 23.1.1989 which stipulates a policy framework for the planned, spatially dispersed development of the entire region and which covers an area of over 3000 sq. km. consisting of NCT of Delhi and parts of the adjoining States of Haryana, Rajasthan and Uttar Pradesh. According to this Regional Plan, the objective is to reduce the population pressure in Delhi through

dispersal of population and economic activities away from it.

(c) to (e) Since land is a State subject, the rate of compensation to be paid to the farmer is determined by the respective States based on the provisions of Land Acquisition Act, 1894 and Rules.

Identification of Bangladeshis

173. DR. BIZAY SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of West Bengal has failed to identify the Bangladeshis who have infiltrated in the State;

(b) if so, whether they have also obtained ration cards, their names enrolled in the voters list and filed an affidavit in the Supreme Court in this regard; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) The Government of West Bengal has filed an Affidavit in the Supreme Court in the Writ Petition No. 125/98 filed by All India Lawyers' Forum for Civil Liberties. In this Affidavit the Government of West Bengal has admitted that over 10.24 lakh Bangladeshi nationals have overstayed after expiry of visa and the number of Bangladeshi nationals who have entered without valid documents is likely to be much higher. The Government of West Bengal has also admitted that many of the illegal immigrants have acquired ration cards and have also been enlisted in the electoral rolls.

(c) Instructions have been issued to the State Governments and Union Territory Administrations to detect and deport illegal immigrants under the provisions of Foreigners Act, 1946 and Rules thereunder (Illegal Migrants (Determination by Tribunals) Act, 1983 in the case of Assam).

Sugar Production

174. SHRI C.P.M. GIRIYAPPA : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether the sugarcane crop has been damaged by heavy rains and floods;

(b) if so, its impact on sugar production; and

(c) the steps taken or proposed to be taken by the Government in this regard?